

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH: NEW DELHI  
Company Appeal (AT) No. 43 of 2021**

**In the matter of:**

**Reserve Bank of India**

**....Appellant**

**Vs.**

**SREI Equipment Finance Ltd.**

**...Respondent**

**Present**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. VP Singh, Ms. Vatsala Rai, Ms. Sayobani Basu, Ms. Vanya Chhabra and Ms. Bani Brar, Advocates.**

**For Respondent: Mr. A.S. Chandhiok, Sr. Advocate with Mr. Abhijeet Sinha, Mr. Risha Mitra, Mr. Dipen Chatterjee, Mr. Saikat Sarkar and Ms. Priya Agarwal, Advocates.  
Mr. Joy Saha, Sr. Advocate with Mr. Saptarshi Mandal, Mr. Pulak Bagchi and Mr. Anjan Chakraborty, Advocates.**

**ORDER**

**16.04.2021:** Learned Counsel for the Respondent submits that he has filed the Reply of the I.A No. 641 of 2021 and 642 of 2021.

Learned Counsel for the Appellant seeks and is granted three days' time to file Rejoinder of these Replies.

This matter is fixed on 23.04.2021 subject to the orders passed by Hon'ble Acting Chairperson in Company Appeal (AT) No. 39 of 2021.

Let the matter be fixed on **23.04.2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*sr/rr*